

Central Administrative Tribunal
Principal Bench, New Delhi.

(X)

OA-356/92
MA-1826/95

New Delhi this the 21st Day of July, 1995.

Hon'ble Shri J.P. Sharma, Member(J)
Hon'ble Sh. B.K. Singh, Member(A)

Smt. Usha Kaul,
B/o Sh. P.K. Paul,
R/o C/o Sh. A.S. Sharma,
8 Model Basti,
Delhi.

Applicant

(Applicant in person)

versus

1. Delhi Administration,
through Chief Secretary,
Delhi Administration,
5 Shambhunath Marg, Delhi.

2. The Director,
Health and Family Welfare,
Directorate of Family Welfare,
Delhi Administration,
2, Battery Lane, Rajpur Road,
Delhi.

Respondents

(through Sh. D.K. Sharma - none present)

Order (oral)
delivered by Hon'ble Sh. J.P. Sharma, Member(J)

The applicant has filed this O.A. in March, 92
aggrieved by the issuance of the chargesheet dated 23.12.91
and has prayed for the grant of relief directing the
respondents to decide his application for voluntary
retirement dated 6.1.1992 in accordance with rules and
law before initiating disciplinary proceedings.

On notice the respondents appeared and contested
this application by filing a reply. The applicant has
also filed the rejoinder.

When the matter came up today for further
directions, the applicant appeared in person and
pressed MA-1826/95 wherein she has prayed that the
above original application be dismissed as withdrawn

(✓)

as the respondents by the letter dated 7.4.1995 have granted her the relief prayed for. We are satisfied ourselves that the applicant is in possession of this letter. In view of this, we allow this M.A. and as a consequence thereof the O.A. is dismissed as having become infructuous.

Parties to bear their own costs.

(R.K. SINGH)
MEMBER(A)

J. P. SHARMA
MEMBER(J)

/vv/